

countries to discuss and resolve difficulties that may arise in the development of trade. Government have taken, and will continue to take, measures aiming at expansion of trade and closer economic and commercial cooperation with the neighbouring countries.

Ex-Gratia Compensation for Properties left over in Pakistan

5755. **SHRI SAMAR GUHA** : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have made any estimate regarding the total amount of claims and ex-gratia compensation made for properties in Pakistan including former East Pakistan, declared as Enemy Property, after the Indo-Pak conflict of 1965 ;

(b) the break-up of estimates for West Pakistan and former East Pakistan properties ; and the process of assessing veracity of claims and authorities therefor ;

(c) the number of claims which remained uncleared for last 7, 6, 5 and 4 years respectively and this break-up for the two parts of former Pakistan ;

(d) the number of claims cleared for West Pakistan and East Pakistan, respectively during the years 1967-68, 1968-69, 1969-70, 1970-71, 1971-72 and 1973 ; and

(e) whether a Special Cell will be set up to expeditiously deal with these claims ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : (a) The value of assets/Property of Indian nationals/companies seized by Pakistan during and after 1965 Indo-Pak conflict, according to the claims registered with the Custodian of Enemy Property, is estimated at about Rs. 109 crores.

(b) The break-up would be known only when all the claims numbering about 6,000 are verified. The verification of claims is done on the basis of documentary/secondary evidence.

(c) The decision of the Government of India to make ex-gratia grants was announced on 10-4-1971. The question of claims remaining uncleared for last 7, 6, 5 and 4 years, therefore, does not arise.

(d) So far claims for the value of Rs. 1.42 crores for assets/property located in former East Pakistan and Rs. 1.05 crores in respect of West Pakistan have been paid.

(e) The claims are verified in the office of the Custodian of Enemy Property, which has already been strengthened to expedite verification of these claims.

Foreign tours by officials of Central Government

5756. **SHRI VAYALAR RAVI** :
SHRI RAMACHANDRAN
KADANNAPPALLI :

Will the Minister of FINANCE be pleased to state :

(a) the total number of officials of the Ministries of Central Government above the level of Under Secretary, who have undertaken official tours abroad during the last three years and the total expenditure incurred thereon ; and

(b) how many of these officials have gone abroad more than once and the number of times each official has visited abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.

तस्करों के लिए पंजाब के गुहद्वारों का उपयोग

5757. **श्री हुकम चन्द कल्लवाय** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान पंजाब के मुख्य मंत्री के इस वक्तव्य की ओर दिलाया गया है कि पंजाब में गुहद्वारों का उपयोग असांभ्राजिक तत्व और तस्कर लोग तस्करों के लिए कर रहे हैं ; और

(ख) इस पर सरकार की क्या प्रतिक्रिया है और इस संबंध में क्या कार्यवाही करने का विचार है ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : (क) दिनांक 23 सितम्बर,

1973 के 'हिन्दुस्तान' में प्रकाशित वह समाचार सरकार के नोटिस में आया है जिसमें यह बताया गया है कि पंजाब के मुख्य-मंत्री ने कहा है कि तस्कर व्यापार करने वालों तथा कुछ अन्य समाज विरोधी तत्वों द्वारा गुरुद्वारों को इस्तेमाल किया जा रहा है।

(ख) इस संबंध में की गई जांच-पड़ताल से पता चला है कि 1973 में एक ऐसा मामला पकड़ा गया था जिसमें अवैध शराब तथा अफीम पास रखने के कारण ऐसे दो गण्डों को पुलिस द्वारा गिरफ्तार कर लिया गया था जो एक गुरुद्वारे तथा उसके साथ की सराय के अन्दर रह रहे थे। तस्कर व्यापार को रोकने के लिये सरकार द्वारा किए गये सामान्य उपायों के अतिरिक्त गुरुद्वारों तथा अन्य धार्मिक स्थलों की प्रबन्ध समितियों से कहा गया है कि वे यह सुनिश्चित करें कि इन धार्मिक स्थानों के परिसरों का उपयोग समाज विरोधी तथा गैर कानूनी उद्देश्यों के लिये नहीं किया जाय।

Assault on hotel employees by General Secretary and office bearers of Ashoka Hotel Karamchari Sangh

5758. SHRI RAMAVATAR SHASTRI :
SHRI S. M. BANERJEE :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the General Secretary and other office bearers of Ashoka Hotel Karamchari Sangh assaulted an employee of the Hotel and a police criminal case has been registered against them and after being arrested they were released on bail later on ;

(b) whether they have not been suspended so far by the I.T.D.C. management whereas the management had suspended the office-bearers of the All India I.T.D.C. Employees Union in the month of March, 1973 in a similar case ; and

(c) if so, the reasons therefor and the action Government have taken or propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : (a) It has been alleged that the General Secretary of the Ashoka Hotel Karamchari Sangh and some others assaulted a few employees of the Ashoka Hotel on 22nd October, 1973. On receipt of a complaint, the Police intervened and filed a complaint against the alleged assailants in a local Magistrate's Court under Section 107(1) of the Criminal Procedure Code. They were released on bail on furnishing security.

(b) and (c). The incident of March 1973 was different from that of October 1973. In the latter case, it was only an apprehension of breach of peace and no *prima-facie* criminal offence under the Indian Penal Code has been made out so far against the persons concerned. Hence they have not been suspended by the management so far.

बिहार में जूट के स्थान पर दूसरी फसलों का बोया जाना

5759. श्री विमूति मिश्र : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के जूट उत्पादकों को जूट की कीमत 20-30 रुपये प्रति मन मिलती है ;

(ख) यदि हां, तो क्या जूट उत्पादक भविष्य में जूट के स्थान पर आम फसल उगाने की बात सोच रहे हैं ; और

(ग) यदि हां, तो इस पर उनकी क्या प्रतिक्रिया है ?

वाणिज्य मंत्रालय में उप मंत्री (श्री ए० सी० जार्ज) : (क) जी नहीं।

(ख) और (ग). प्रश्न नहीं उठते।

Statement of income filed by Doctors of Dhanbad Division of Eastern Railways for Income-Tax Assessment

5760. SHRI K. M. MADHUKAR :
SHRI RAMAVATAR SHASTRI :

Will the Minister of FINANCE be pleased to state :

(a) whether the Railway Doctors getting non-practicing allowances are submitting the statement of their income after including the visiting fees charged